

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGD. No. O.A. 1319/88

Date of Decision:-22.7.88.

Shri Rajesh Sukhla

..... Applicant

Vs.

Chief Secretary,  
Delhi Administration & others ..... Respondents.

CORAM:- Hon'ble Mr. Justice K. Madhava Reddy, Chairman  
Hon'ble Mr. Kaushal Kumar, Member (A).

For the applicant: Shri N.K. Sood, Advocate.

ORAL

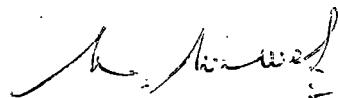
The applicant claims to be an Ex-serviceman duly qualified for appointment to the post of P.G.T.(Hindi). There were four posts of P.G.T.(Hindi) exclusively categorised for Ex-servicemen. The applicant and three others including Respondent No. 3 were sponsored by the Employment Exchange. It is stated on behalf of the applicant that the third respondent, who had already been appointed as T.G.T. against the Ex-servicemen quota, is not eligible to be considered against Ex-servicemen quota again in the cadre of P.G.T. Be that as it may, there are three other posts of P.G.T.(Hindi) also. Even assuming the appointment of 3rd respondent as P.G.T. (Hindi) is invalid as alleged by the applicant, that alone cannot be a ground to admit this application. There were three other posts of P.G.T. (Hindi) available and the applicant was duly considered for the same and not found fit to be appointed. That fact is not denied by the applicant. In these circumstances, we do

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not find any justification to direct the respondents to appoint the applicant and restrain the Respondents from appointing Respondent No. 3.

This application is accordingly dismissed.



( Kaushal Kumar )  
Member (A)



( K. Madhava Reddy )  
Chairman